

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 568/1998

New Delhi this the 16th day of March, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Jagdish Prasad Sharma,  
Electrical Chargeman/Jr. Engineer,  
Train Lighting, Western Railway,  
New Delhi Railway Station,  
R/O T-90/B, Loco Colony (MG),  
Kishan Ganj,  
Delhi-110006.

... Applicant

( By Shri R. K. Relan, Advocate )

-Versus-

1. Union of India through  
General Manager,  
Western Railway,  
Churchgate,  
Mumbai.
2. Divisional Rly. Manager (E),  
Western Railway,  
Kota Division,  
Kota Junction (Rajasthan).
3. Shri Sanjeev Bhardwaj,  
Sr. Divl. electrical Engineer,  
Electric Loco Shed,  
Tughlakabad,  
New Delhi-110044.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

Heard the learned counsel for the applicant.

2. By this application, the applicant wants a direction to the respondents to release his regular salary/wages for the months of May, 1996 to August,



(3)

1996, i.e., four months. It has also been stated that in spite of several representations between 14.7.1996 and 12.6.1997, no action has been taken for releasing the salary/wages for the aforesaid months.

3. In the circumstances of the case, we are of the view that this application can be disposed of at the admission stage by directing the respondents to dispose of at least the representation dated 12.6.1997 within a period of two months from the date of receipt of a copy of this order. We also direct the applicant to give a copy of his representation dated 12.6.1997 (Annexure A-16) to the respondents within a period of one week from today so as to avoid unnecessary delay in tracing out the said representation of the applicant. The applicant shall be at liberty to approach this Tribunal again, in case he is not satisfied with the decision of the respondents on his aforesaid representation.

4. Accordingly, this application is disposed of at the admission stage itself by directing :

- (1) the applicant to submit a copy of his representation dated 12.6.1997 to the respondents within a period of one week from today;
- (2) the respondents to dispose of the said representation within two months from the date of receipt of a copy of this order; and



(3) the applicant shall be at liberty to approach this Tribunal again if he is not satisfied with the decision of the respondents on his aforesaid representation.

( K. M. Agarwal )  
Chairman

( R. K. Ahooja )  
Member (A)

/as/



प्राधिक सम्बन्धित  
CERTIFIED TRUE COPY  
मित्र/Date: 6/5/88  
Section Officer  
Central Administrative Tribunal  
Prinagar, New Delhi